

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4204/2015

The 8th day of January, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Nawab Singh Dubey,
R/o H.No.T-279, Indira Colony,
Narela, Delhi-110040. .. Applicant

(By Advocate : Dr. Puran Chand)

Versus

1. Ministry of Finance,
Through its Secretary,
North Block, New Delhi.
2. Chief Commissioner of Service Tax,
C.R. Building, I.P. Estate,
New Delhi-110002.
3. Commissioner Service Tax, CR
(Delhi-1) 17-B, IAFA House,
M.G. Road, I.P. Estate,
New Delhi-110002.
4. Commissioner (Cadre Control),
Central Excise (Delhi-1),
C.R. Building, I.P. Estate,
New Delhi-110002. .. Respondents

(By Advocate : Shri Piyush Gaur)

ORDER (ORAL)

By Shri V. Ajay Kumar, Member (J)

Dr. Puran Chand, learned counsel for the applicant, submits that the relief claimed has already been granted by the respondents.

2. Accordingly, the O.A. is disposed of as no further orders are necessary. However, the respondents shall release the consequential benefits to the applicant within a reasonable time. No order as to costs.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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